NATIONAL COMPANY LAW TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

CA No.183/2017 IN CP (IB) No. 50/Chd/Hry/2017

In the matter of:

Sahara Fincon Private Ltd. ...Financial Creditor.

Vs.

Tirupati Ceramics Ltd. ... Corporate Debtor/Respondent

Present: Mr. Yogesh Kumar, Advocate for Interim Resolution Professional.

Mr. Amit Sharma, Interim Resolution Professional, in person.

Mr. Manish Jain and Ms. Divya Sharma, Advocates

for the respondents.

CA No.183/2017

Notice of this application to the respondents. Mr. Manish Jain, Advocate who was representing the Corporate Debtor in the main petition accepts notice on behalf of the respondents No.1 and 2. Learned counsel for the applicant/Interim Resolution Professional submits that copy of the application was sent to the all the respondents by e-mail, copy of which is at page 71 of the Paper Book of this application. Learned counsel for the respondents seeks time to have instructions to appear on behalf of all the respondents. Let the needful be done. Reply to this application be filed at least one day before the date fixed with a categorical statement regarding handing over of the original records of the company and disclosure of immoveable and moveable assets of the company. List the matter on 17.11.2017 for compliance and arguments.

Sd/-(Justice R.P. Nagrath) Member (Judicial)

November 06, 2017